

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SMW (C) No(s). 2/2025

IN RE : ORDER DATED 27/01/2025 PASSED BY LOKPAL OF INDIA AND
ANCILLIARY ISSUES

Date : 20-02-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE ABHAY S. OKA

By Courts Motion

Shri Kapil Sibal, Sr. Adv.

Shri B.H. Marlapalle, Sr. Adv.

For Petitioner(s) :

For Respondent(s) : Shri Tushar Mehta, Solicitor General of India

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice to the Union of India, Registrar, Lokpal of India and the complainant, returnable on 18.03.2025 at 10.30 a.m.
2. The Registrar concerned is directed to mask the identity of the complainant and serve notice upon the complainant through the Registrar (Judicial) of the High Court, where the complainant resides.
3. In the meantime there shall be stay of the order dated 27.01.2025 passed by the Lokpal of India in Complaint No.05/2025.
4. We injunct the complainant from disclosing the name of the Hon'ble Judge against whom he has filed the complaint. The complainant is further directed to keep the complaint strictly confidential.
5. Shri Kapil Sibal and Shri B.H. Marlapalle, learned senior

counsel, have graciously offered to assist the Court, since the matter is of a great significance concerning the independence of the judiciary.

6. We place on record our appreciation for the kind gesture of Shri Kapil Sibal and Shri B.H. Marlapalle, learned senior counsel.

7. Shri Tushar Mehta, learned Solicitor General of India, waives notice for the Union of India.

8. Written submission, if any, may be filed in the meantime.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER